

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 511 of 2020

IN THE MATTER OF:

R.K. Associates & Hoteliers Pvt. Ltd.

...Appellant

Versus

BW Businessworld Media Pvt. Ltd.

Through its Managing Director

...Respondent

Present:

For Appellant : Mr. Gagan Gupta and Mr. Umang Raj, Advocates

O R D E R
(Through Virtual Mode)

04.06.2020 The issue raised by the Appellant, claiming to be 'Operational Creditor', is that the Respondent – 'Corporate Debtor' has committed default in respect of 'operational debt' which justified commencement of 'corporate insolvency resolution process'.

Let notice be issued on the Respondent. Appellant to provide *e-mail* address of the Respondent. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three day.

List the matter 'for Admission (After Notice)' on **29th June, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/ns/RR/